

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. No. 16 /2016

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th April, 2017, 10.30 A.M

Name of the Company	Sanjay Kumar Chhawchharia. -Versus- Manyata Dealcom Pvt. Ltd. & Ors.		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- 1) ARONA GHOSH Petitioner
- 2) AYAN KUMAR BORAL } Respondents
- 3) AJAY KUMAR MISHRA } no 1,2 and 3

Roshan
6/4/2017Advocate
6/4/2017

(S.No.7) 06_04_2017- CP No.16/2016 – Sanjay Kumar Chhawchharia
Vs. Manyata Delcom Pvt. Ltd. & Ors.

ORDER

The Ld. Lawyer on behalf of the petitioner(s) as well as on behalf of the respondent(s) 1,2 and 3, are present. Respondent No.4 is absent even after service of notice.

Vide order dated 27.01.2017 respondents are given only 10 days" time to file his reply but he has failed to file his reply and 10 days" time was given to the petitioner to file rejoinder, if any. Today respondent is again praying for time to file reply.

Since Respondent is pressing hard for further time to file reply; as such he is allowed further time of 10 days with a copy to petitioner at a cost of Rs.50,000/-.

The amount of cost of Rs.50,000/- be deposited in the Army Welfare Fund.

Petitioner is given liberty to file his rejoinder, if any, within 10 days.

Fixed on 04.05.2017.


MANORAMA KUMARI
MEMBER(J)